

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
@@@ @@@ @@@ @@@ @@@

Commercial Complex (BDA),
Indiranagar,
Bangalore - 560 038

Dated : 12/8/87

REVIEW APPLICATION NO 97 / 87()
IN APPLICATION NO. 323/87(F)

W.P. NO _____

Applicant

Shri Bheemana Gouda

v/s

The Youth Coordinator, Nehru Yuva Kendra,
Gulbarga & another

To

1. Shri Bheemana Gouda
Kakkeri Chal, Main Road
Opposite Municipal Garden
Gulbarga
2. Shri R.A. Shiraguppi
Advocate
47/15, Sidramana Dinne, 51st Cross
IV Block, Rajajinagar
Bangalore - 560010

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~REVIEW~~/
~~REVIEW~~ ORDER passed by this Tribunal in the above said Review
application on 5-8-87.

R. Venkatesh
DEPUTY REGISTRAR
EXCECRION OFFICER
(JUDICIAL)

Encl : as above

RECEIVED
Parashuram
11/8/87

O/C

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

DATED THIS THE 5th DAY OF AUGUST, 1987

Present : Hon'ble Justice Sri K.S.Puttaswamy Vice-Chairman

Hon'ble Sri L.H.A.Rege

Member (A)

REVIEW APPLICATION No. 97/87

Bheemangouda,
Kakkeri shal,
Main Road, Opposite
Municipal Garden,
Gulbarga.

... Applicant

(Sri R.A.Shiraguppi

... Advocate)

Vs.

1. The Youth Co-ordinator,
Nehru Yuva Kendra,
Chandrashankar Patil Stadium,
Gulbarga.

2. B.A.Ashokkumar,
District Youth Service
and Sports Officer,
Gulbarga.

... Respondents

This Review application has come up before the
Tribunal today. Hon'ble Justice Sri K.S.Puttaswamy, Vice-
Chairman made the following :

ORDER

In this application made under Section 22(3)(f) of
the Administrative Tribunals Act, 1985 ('the Act') the applicant
has sought for a review of our order made on 1.7.1987 in
Application No.323 of 1987.

2. In Application No.323 of 1987 the applicant had
challenged his termination made by respondent-2. On a detailed
examination we have held that 'Nehru Yuva Kendra' in which
organisation the applicant was working, was a society over which
the Central Government in exercise of the powers conferred by



Section 14(2) of the Act had not conferred jurisdiction on this Tribunal and therefore, we had no jurisdiction to adjudicate the said application. In reality and in substance, Sri R.A.Siraguppi, learned counsel for the applicant asks us to examine our order as if we are a Court of appeal and come to a different conclusion, which is impermissible in a review.

3. In the light of our above discussion, we held that this application is liable to be rejected. We, therefore, reject this application at the admission stage.

an.

- TRUE COPY -

SD ---
VICE-CHAIRMAN
S/ R. K. M.

SD ---
MEMBER (A) 15-2-87

R. V. Venkateshwaran
DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE